

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 127/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No.1 and Respondent No. 2.

Petitioner : Gadag Transmission Limited (GTL)

Respondents : ReNew Solar Power Private Limited and Ors.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, GTL
Shri Girik Bhalla, Advocate, GTL
Ms. Priyanka Vyas, Advocate, GTL
Ms. Garima Adlakha, Advocate, GTL
Shri Aniket Prasoon, Advocate, VEVPL
Ms. Praiksha Chaturvedi, Advocate, VEVPL
Shri Sarthak Sareen, Advocate, VEVPL
Ms. Tanya Bajaj, Advocate, VEVPL
Shri S. Vallinayagam, Advocate, TNPDC
Ms. Rimali Batra, Advocate, REDPDCL
Shri Alok Mishra, NLDC
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

During the hearing, the learned counsel for Respondent No. 2/VEVPL made his additional submissions, and thereafter, the learned counsel for the Petitioner made detailed submissions, concluding his rejoinder arguments.

2. At the request of the learned counsel for the parties, the Commission also permitted both sides to file their respective notes of argument, if any, within a week with a copy to the other side.

3. Subject to the above, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

